

Time allowed-Two hours

Maximum Marks: 100

Note: The question paper is divided in four parts. Each Part carries 30 marks, except Part D, which carries 10 marks. All questions are required to be attempted.

Part-A

Indian Evidence Act, 1872

1. Whether a photograph of an original is a secondary evidence even though the two have not been compared, if so when? Discuss the provision of law.

15 marks

2. A client says to his counsel-" I wish to obtain possession of property by the use of a forged deed on which I request you to sue". Whether this communication is protected or not from disclosure? Discuss the provision of law.

15 marks

Part-B

Code of Civil Procedure, 1908

3. Whether a suit stands defeated by reason of the misjoinder of parties? What difference does it make if there is non joinder of a necessary party in a suit? Discuss.

15 marks

4. Whether a mortgagee can bid for purchase of property being sold in execution of a decree on the mortgage? If so when? What are the other requirements of law in this regard?

15 marks

Part-C

Code of Criminal Procedure 1973

5. Whether a Magistrate can ask any accused to give specimen signature or handwriting? Discuss with exception if any?

15 marks

6. Whether in an appeal against acquittal, accused/respondent can be arrested and directed to remain in jail till the disposal of appeal? Discuss.

15 marks

P.T.O

Part-D
Drafting

7. Draft a 'charge' of an offence punishable under Section 376-B of Indian Penal Code, 1860.

10 marks